# GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

# LOK SABHA

## **UNSTARRED QUESTION NO-3004**

TO BE ANSWERED ON 07/08/2025

#### IFR AND CFR CLAIMS

3004. Shri Manoj Kumar:

Will the Minister of Tribal Affairs be pleased to state:

- (a) the number of pending Individual Forest Rights (IFR) and Community Forest Rights (CFR) claims across the country, particularly in Scheduled Areas such as Kaimur and Rohtas districts;
- (b) the steps being taken by the Government to dispose of these claims in a time-bound manner; and
- (c) whether the Government is considering the use of digitisation and blockchain-enabled tracking systems for Forest Rights Act (FRA) claims to enhance transparency and processing speed and if so, the details thereof?

### **ANSWER**

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY)

(a) & (b): As per the provisions of 'The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006' and Rules made thereunder, the State Governments are responsible for implementation of various provisions of the Act and are being implemented in 20 States (including Bihar) and 1 UT. Ministry of Tribal Affairs (MoTA) monitors the Monthly Progress Reports (MPR) submitted by States/UTs. As reported by States/UTs, cumulatively till 31st May 2025, a total of 7,49,673 (14.53%) claims are pending for decisions, comprising 7,12,808 individual and 36,865 community claims. The State-wise details of Number of pending Claims as on 31.05.2025 is at **Annexure.** As reported by the State Government of Bihar in their MPR, no claims have been pending in Kaimur and Rohtas districts of Bihar.

Ministry of Tribal Affairs has asked all FRA implementing states to consider the pending claims under FRA in a time bound manner and engage with districts to resolve bottlenecks, if any, in settling of claims. Further, with a view to enhance the comprehensive implementation of the FRA, MoTA has been providing support to the districts by setting up dedicated FRA cells at the State and district/subdivision levels, for a period of two years. Ministry has approved 17 State Level FRA Cells and 416 District/ Sub-divisional Level Cells in 20 States/UT under 'Dharti AabaJanjatiya Gram Utkarsh Abhiyan' (DA-JGUA). Further, MoTA held DC/DM National Conference in January, 2025 wherein the progress of FRA implementation was reviewed, and participant DM/DC were requested to dispose of all pending FRA Claims.

(c): Government has launched 'Dharti Aaba Janjatiya Gram Utkarsh Abhiyan' (DA-JGUA) on 2nd October 2024 with the aim of improving the socio-economic condition of tribal communities by adopting saturation coverage for tribal families in tribal majority villages and Aspirational Districts covering about 63000 villages. Digitization of record, claim process and development of State and National FRA Portal is one of the initiatives under DA JGUA. MoTA provides financial support to the State Tribal Welfare Department for development and maintenance of the portal (which includes dedicated server, cost of software, hardware, security audit, digital mapping of land records and other operational costs).

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 3004 to be answered on 07/08/2025

Statement showing number of pending claims under "The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006" as on 31.05.2025, as reported by the States/UT in their Monthly Progress Report (MPR):

S. No.	States	Total Number of pending Claims
1	Andhra Pradesh	1,509
2	Assam	96,209
3	Bihar	9
4	Chhattisgarh	6,624
5	Goa	8,818
6	Gujarat	84,387
7	Himachal Pradesh	4,704
8	Jharkhand	20,679
9	Karnataka	24,894
10	Kerala	2,930
11	Madhya Pradesh	10,229
12	Maharashtra	28,190
13	Odisha	120,637
14	Rajasthan	688
15	Tamil Nadu	5,448
16	Telangana	329,367
17	Tripura	3,841
18	Uttar Pradesh	0
19	Uttarakhand	0
20	West Bengal	364
21	Jammu & Kashmir	146
TOTAL		7,49,673

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